

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 1st November 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 47 of 2012

A Bill further to amend the Annamalai University Act, 1928.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Annamalai University (Amendment) Act, 2012.	Short title.
2. In section 3 of the Annamalai University Act, 1928 (hereinafter referred to as the principal Act), after clause (a), the following clauses shall be inserted, namely:— “(aa) to offer courses of study through distance education system in accordance with the standing orders and directions of the Distance Education Council established under the statutes made under the Indira Gandhi National Open University Act, 1985 (Central Act 50 of 1985); “(aaa) to establish and maintain study centres in any part of India or outside India in accordance with the regulations made under the University Grants Commission Act, 1956 (Central Act 3 of 1956).”.	Amendment of section 3.
3. In section 4 of the principal Act, after sub-section (2), the following sub-section shall be added, namely:— “(3) Notwithstanding anything contained in sub-section (1), the University may establish and maintain study centres in any part of India or outside India in accordance with the regulations made under the University Grants Commission Act, 1956 (Central Act 3 of 1956).”.	Amendment of section 4.

Tamil Nadu
Act I of
1929.

STATEMENT OF OBJECTS AND REASONS

As per the Guidelines issued by the Distance Education Council the Parent institution which intends to start or which has already started Distance Education Institutions should have a provision in its Act or Memorandum of Agreement for running Distance Education Programme and the Universities which have already started Distance Education Institutions in absence of such provision in their Act, shall amend their Act to that extent.

2. As per paragraph 3.3 of the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations 2003, a private university established under a State Act shall operate ordinarily within the boundary of the State concerned and after the development of main campus, in exceptional circumstances, the University may be permitted to open off-campus centre off-share Campuses and study centres after five years of its coming into existence, subject to the conditions that the off-campus centre or the study centre shall be set up with the prior approval of the University Grants Commission and that of the State Government where the study centre is proposed to be opened.

3. The Annamalai University Act, 1928 (Tamil Nadu Act I of 1929) does not contain any provision enabling the Annamalai University to offer courses of study through Distance Education mode and to establish and maintain study centre in any part of India or outside India. In view of the above said Regulations made by the University Grants Commission and the guidelines issued by the Distance Education Council, the Government have decided to amend the said Act so as to enable the Annamalai University to offer course of study through distance education system and to establish study centre in any part of India or outside India.

4. The Bill seeks to give effect to the above decision.

P. PALANIAPPAN,
Minister for Higher Education.

A.M.P. JAMALUDEEN,
Secretary.